

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

**ITEM No.228- CP/10(AHM)2022**

**ITEM No.229- IA/35(AHM)2022**

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Piyush Kanaiyalal Domadia & Ors

.....Applicant

V/s

Vinay Industries Limited & Ors

.....Respondent

**Order delivered on: 18/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

:Mr. Mohit Gupta, Adv.

For the Respondent

:Mr. Kishan Patel, Adv. for Mr. Maulik Nanavati, Adv.

Mr. Hardik Paranjape, Adv. for Mr. Piyush Luktuke for R-2

**ORDER**

**CP/10(AHM)2022 & IA/35(AHM)2022**

Ld. Counsel for the respondent no.2 seeks adjournment. Last opportunity is given to the respondent no.2 to argue the matter on next date of hearing 29.08.2024.

List for further consideration on 29.08.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**